

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Crl.) No(s).6425/2024

(Arising out of impugned final judgment and order dated 22-04-2024 in CRLA No.552/2022 passed by the High Court of Delhi at New Delhi)

SALIM MALIK @ MUNNA

Petitioner(s)

VERSUS

STATE OF NATIONAL CAPITAL TERRITORY OF DELHI

Respondent(s)

(IA No.109062/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109063/2024-EXEMPTION FROM FILING O.T.)

Date : 10-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Bilal Anwar Khan, Adv.
Ms. Anshu Kapoor, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Ankit Singh, Adv.
Mr. Varun Bhati, Adv.
Mr. Shahrukh Ali, Adv.
Mr. M. Shaz Khan, Adv.
Mr. Adnan Yousuf, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. After arguing for some time and on our expressing reservation in entertaining the present petition, the learned senior counsel, Mr. Salman Khurshid for the petitioner seeks permission to withdraw the present petition.
2. Permission as sought for is granted.
3. The Special Leave Petition is dismissed as withdrawn.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)